

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) Yes.

(b) and (c) A sum of Rs. 7,333.36 was outstanding towards rent of the residence and furniture etc. in the name of late Hafiz Mohammed Ibrahim. On the ground of indigent circumstances and small pension, the Government decided to write off the amount due from him.

**Ceiling Fans in Government Flats/  
Bungalows**

1044. SHRI SHRI CHAND GOEL: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that in type IV and above categories of flats and bungalows, Government have provided ceiling fans in every bed room, drawing room and study room;

(b) whether it is also a fact that in type II and III quarters with only one bed room and one drawing room, only one ceiling fan has been provided and in type I quarters having only one room, no ceiling fan has been provided; and

(c) if so, the reasons therefor and the steps proposed to be taken to remove this disparity?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) to (c) A prescribed percentage of the building cost of a quarter is allowed to meet the cost of electrical installations. This percentage was not sufficient for the provision of two ceiling fans in two-roomed quarters of type II and III. For this reason, only one fan was being provided in such quarters. In old houses of types IV and above also, the number of fans provided was one less than the number of rooms. It was decided some time back to provide a fan in each living room in quarters of all types. In the old houses, the deficiency is being made up in a phased manner. Similarly,

fans are being provided in type I quarters also. Most of the quarters of this type in Delhi have already got fans. The remaining quarters also will be provided with fans before long.

**Off-shore Drilling**

1045. SHRI ARJUN SINGH BHADORIA:

SHRI C. MUTHUSWAMI:  
SHRI N. K. SOMANI:  
SHRI S. K. TAPURIAH:  
SHRI DEORAO PATIL:  
SHRI JUGAL MONDAL:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether negotiations with foreign Oil Companies for off-shore drilling in the Cambay region have been completed; and

(b) if so, the Company selected for this purpose and the terms of the agreement entered into with it?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH): (a) No, Sir

(b) The question does not arise.

**Supply of Barrels to I.O.C. by M/s. Suppliers Corporation**

1046. SHRI SAMAR GUHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the replies given to Starred Questions No. 227 on the 23rd November, 1967 and Unstarred Question No. 5264 on the 21st December, 1967 and state:

(a) whether M/s. Suppliers Corporation are registered/licenced barrel fabricators;

(b) if not, the reasons for placing orders by the Indian Oil Corporation with unlicensed/upregistered fabricators;

(c) whether the Indian Oil Corporation approached other/licenced fabricators for their urgent requirements;

(d) if so, the names of fabricators and if not, the reasons therefor; and